

In the National Company Law Tribunal, Jaipur

Appeal No. 579/252(1)/ND/2018

TA No. 65/2018

UNDER SECTION 252 (3), OF COMPANIES ACT, 2013

In the matter of:

M/s. Meritline Learners Pvt. Ltd. Applicant/Petitioners

VS.

ROC, JaipurRespondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Kartikrya Sharma, Adv.

For Respondent(s) : Dr. Amol Shindhe, DROC-DOL.

ORDER

Upon notice to the Income Tax as ordered by this Tribunal duly taken by the petitioner and in pursuance to the notice, Leaned Standing Counsel for Income Tax Department appears and makes a representation that returns of Income Tax for two years, namely, assessment years 2016-17 and 2017-18 has been filed by the appellant and the observations to this effect will be duly filed by the income tax. In view of the same let the Income Tax Department file its representation within a period of one week. Subject to same, order is reserved.

Sd—

**(R. Varadharajan)
Member (Judicial)**